

will start taking action.

[English]

SHRI SOMNATH CHATTERJEE (Bolspur): The Finance Minister has said that RBI's functioning is all wrong. RBI is a bogus organisation according to the Finance Minister. All the difficulties of this country, according to Shri Manmohan Singh, are due to the Reserve Bank of India of which he was the Governor.

SHRI AMAL DATTA (Diamond Harbour): You ask RBI to hand it over to the Government.

[Translation]

DR. ABRAR AHMED: We are expediting it. This case has been referred to the Reserve Bank of India.

SHRI NITISH KUMAR: In how many days the opinion from the R.B.I. is likely to be received?

DR. ABRAR AHMED: You should not expect me to oblige you. But if you want to know the reality, I would like to submit that we have referred it to the Reserve Bank of India to give its opinion.

SHRI BASUDEB ACHARIYA: The entire House is in favour of the bill introduced during the current session.

[English]

SHRI AMAL DATTA: He is now taking shelter behind RBI.

12.33 hrs.

RE: LATHI CHARGE IN DELHI ON  
STUDENTS OF ALIGARH MUSLIM  
UNIVERSITY

[Translation]

SHRI RAM VILAS PASWAN: Mr. Deputy

Speaker, Sir, through you I would like to draw the attention of this august House to a very serious matter. This matter relates to the Aligarh Muslim University. The House as well as you know that due to the death of two students the situation has been tense there. Students were opened fire direct killing two of them. Therefore, the Government stated that they were going to hold judicial enquiry into it. We have demanded it time and again in the House. Yesterday also. Government promised to take action against those police personnel who were found guilty in Kashmir. In this context you have at least transferred an S.S.P. But we have repeatedly demanded that as long as the S.P. and D.M. are there, the enquiry cannot be conducted properly.

Mr. Deputy Speaker, Sir, yesterday a demonstration was held by the students in front of the residence of the hon. Prime Minister in support of their demands. When they were marching ahead peacefully they were beaten up very badly. The hon. Minister of Human Resource Development Shri Arjun Singh is sitting here. Through you, I want to request him to give reply to it. (Interruptions) I know that you can do it. This issue relates to students. Yesterday, students went to the residence of the hon. Prime Minister where they were assaulted very ruthlessly. We met about 25 students at night and came back at 12 O'Clock. And I would like to inform the House that the Chairman, of the Action Committee Dr. S.M. Sarwar Hussain, who is also the convenor of the Action Committee, was beaten up badly. Syed Abrar Chikco, the former Secretary, also received head injuries. The leg of Dr. Abdulla Mannan was broken. Mohammed Israr has been admitted in the All India Institute of Medical Sciences. His hand has broken completely. Mohammad Salim was boarded on a van and taken away. He asked the police to arrest him but he was taken away on a van instead. He was not put into jail, he was rather beaten on the way and deserted in injured condition. Shri M.P. Reddy, the Vice President of the All India Institute of Medical Science has also been injured. Dr. Solanki is also injured. Dr. M.M. Anwar Hussain, President, Aligarh University is lying injured.

Dr. Ajj is lying injured. Mr. Deputy Speaker, Sir, I, would therefore, like to know through you whether there is any rule of law or a jungle raj is prevailing, if the police wanted to arrest them, it would have done so. But why did the police instead of arresting them broke the legs and hands of the students, and subjected them to inhuman torture. This is not the case of Aligarh Muslim University alone. We have always found that whenever any boy or a child meets an accident, the angry people stop the vehicle and burn it down. But it is very distressing that officers started opening fire from their revolvers on the students and when students approached them with their demands they started beating them. Mr. Deputy Speaker, Sir, it is not an issue of minorities alone. Be it the Aligarh University, the Delhi University, the Hawahar Lai Nehru University, the Jamia Millia University, the S.F.I., P.U.I.S.F.I., P.S.U., A.S.F.I., the Yuva Janata dal, the B.M.S., Artist Group, the Delit Sena or the Chhatra Janata Dal, all have the same demand. It is not the case of one university alone. If the government wants this agitation to spread all over the country then it will break out like fire, it will spread like anything. But the manner in which students of University are being beaten up indiscriminately is not proper at all.

Mr. Deputy Speaker, Sir, Shri Rajesh Pilot had also visited the site and assured that the culprits will be brought to book. But all such persons have been promoted on high posts instead. The S.H.O. has been promoted there. I want to urge upon you that the treatment of Government with students is very shameful. If the Government have any iota of humanity or shame left, it should take action and transfer the S.P. and the D.M. forthwith. This is what we demand from the Government. *(Interruptions)*

SHRI SHARAD YADAV (Madhepura): Mr. Deputy Speaker, Sir, this issue is being raised time and again in the House. The Government has not been able to find out any solution. Today, this issue is being raised here for the third time.

Therefore, the Government should take action on it and find out a solution. *(Interruptions)*  
*[English]*

MR. DEPUTY SPEAKER: Nothing is going on record. *(Interruptions)\*\**

MR. DEPUTY SPEAKER: We have agreed to call the names of the members whose names are listed before me.

*(Interruptions)*

MR. DEPUTY SPEAKER: Please, excuse me. Kindly take your seats. Today we have bank agitations in our country. We had discussions on that and many Hon. Members participated in that debate. This is the second one but there are some subject on which hon. Members are not heard at all. They are not allowed to speak.

*(Interruptions)*

MR. DEPUTY SPEAKER: It is true that it is a senos matter and you have drawn the attention of the Government. The Government has heard it

*(Interruptions)*

MR. DEPUTY SPEAKER: Please allow your own brothers to speak. *(Interruptions)*

MR. DEPUTY SPEAKER: Will the Minister like to react? *(Interruptions)*

SHRI SAIFUDDIN CHOUDHURY (Katwa): This cannot continue like this. we demand the explanation from the Government. *(Interruptions)*

SHRI ANBARASU ERA (Madras Central): I would like to draw the attention of the hon. Minister for Water Resources. *(Interruptions)*

MR. DEPUTY SPEAKER: Please take your seats. By this method can we solve the problem. If more than half-a-dozen members stand up and speak like this can we solve the problem?  
*(Interruptions)*

MR DEPUTY SPEAKER: Kindly resume

seats.

SHRI ANBARASU ERA: I would like to draw the attention of the hon. Minister for Water Resources.

MR. DEPUTY SPEAKER: Hon. Minister is on his legs, please take your seats now.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Respected Sir.. (*Interruptions*)

[*Translation*]

SHRIMATI SHEELA GAUTAM (Aligarh): Mr. Deputy Speaker, Sir, this issue is related to my constituency. I, therefore, should be given an opportunity to speak. (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: She belongs to that constituency. Let her have a chance to speak.

(*Interruptions*)

[*Translation*]

SHRIMATI SHEELA GAUTAM: Hon. Mr. Deputy Speaker, Sir, when the hon. Minister Shri Rajesh Pilot had gone there, Shri Farooq.. (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: Hon. Members wanted the Government to reply, but are not allowing them to reply. This is not fair.

(*Interruptions*)

[*Translation*]

SHRIMATI SHEELA GAUTAM: The statement being made here is quite contrary to what happened in the Aligarh Muslim University

.. (*Interruptions*) The statement of Shri Farroqui has been published. He has suggested to change the constitution. He has added that it is not wrong to knock the door of even U.N.O. in this connection. This kind of statement is being made by a Vice-Chancellor. In order to mislead the students, he has written letters that he has accomplished such and such tasks. (*Interruptions*) He has not made any promise at all. But I would like to point out what he has suggested... (*Interruptions*)

[*English*]

The police will not enter the university campus without the prior approval of the Vice-Chancellor.

[*Translation*]

This Vice-Chancellor has written to students that he has got it does from Delhi which is wrong. Shri Rajesh Pilot has not given any word. There are 5 or 6 such points which I am quoting.

[*English*]

The traffic on Anup Shahar Road will be regulated by the Aligarh Muslim University. In other words, this part of the Anup Shahar Road will be treated as a part of the University Road.

[*Translation*]

Now efforts are being made to close the main road which leads to Anup Shahar. The third point.

[*English*]

Those students who died in the accident of seven-eight night will be paid compensation of more than Rs 2 lakh each.

[*Translation*]

This all has been sent in writing by Shri Farooqui. It is totally false. Shri Rajesh Pilot should make a statement clarifying as to whether he had made any promise or not.

(*Interruptions*)

[*English*]

MR DEPUTY SPEAKER NOW the hon  
Minister would like to respond to your request  
(*Interruptions*)

[*Translation*]

SHRIMATI SHEELA GAUTAM The  
University has become a den of Kashmir  
militants (*Interruptions*) A conspiracy is being  
hatched to get the sales tax office building  
vacated (*Interruptions*)

SHRI MOHAMMAD ASHRAF ALI FATMI  
(Darbhanga) Mr Deputy Speaker, Sir, why are  
you not giving me an opportunity to speak I have  
also given the notice (*Interruptions*)

[*English*]

MR DEPUTY SPEAKER It is not fair to  
have exchange of words in this fashion  
(*Interruptions*)

[*Translation*]

SHRI ATAL BIHARI VAJPAYEE (Lucknow)  
Mr Deputy Speaker, Sir, there are two aspects  
of the Aligarh issue One is that Shri Rajesh Pilot  
had made a statement on what happened in  
Aligarh That can be discussed and all the points  
of view can be expressed But it has another  
aspect also which has been raised by some of  
my colleagues That is not related to Aligarh, it  
is related to Delhi The students of Aligarh came  
to Delhi for demonstration They were lathi-  
charged It has been said that there were some  
other persons with those students

This is Parliament The Government should  
make a statement regarding the lathi-charge on  
the demonstrators who were demonstrating in  
front of the Prime Minister's house The  
Government should clear its position in this  
regard I would request that this question should

not be made a communal or political issue We  
are going to have a discussion on the demands  
for grants in respect of the Ministry of Home  
Affairs and the issue of Aligarh can be raised in  
detail during the same discussion You can ask  
the Government to make a statement regarding  
the lathi-charge on the students in Delhi This can  
pacify the matter (*Interruptions*)

[*English*]

SHRI AHAMED (Manjeri) Sir, what Shri  
Vajpayee has said that it shall not be treated as  
a communal issue is more applicable to the  
Members of his own Party because even the  
Member from Aligarh has mentioned in her  
statement the Vice-Chancellor, Mr Farooqui in  
a different colour That was wrong That is why  
we say that we shall not take it as a communal  
issue but as students and national issue  
(*Interruptions*) I agree with Shri Vajpayee when  
he said that these issues should not be treated  
on communal angle

Sir, the Aligarh University students have put  
forward only just and necessary demands that  
a road, which is passing through the University  
should be closed This should be done in the best  
interests of the University as well as the students

Another demand of them is the transfer of  
officers including the police officials, who were  
responsible for the unjustified firing

Sir, the treatment meted out to the students  
of the Aligarh University before the Prime  
Minister's residence is deplorable We should  
condemn such high handedness and also  
atrocities committed on the Aligarh University  
students (*Interruptions*)

[*Translation*]

SHRI MOHAMMAD ALI ASHRAF FATMI  
(Darbhanga) Mr Deputy speaker, Sir during  
the last few days we also have raised this  
question in the Parliament and put up some  
demands of the students before it Nine Members

of Parliament have met the President and submitted the Chapter of demands of the university students before him. The Government has not taken any action so far on those demands. It has made the students very much agitated. Recently, I have office of the President of India which states that letter containing the Chapter of demands of the students has been sent to Shri Arjun Singh. I would like to know as to why the Government has not taken any action of the basic four or five demands of the students. Why the healthy atmosphere for opening the University is not being created? Why the assurance given by Shri Rajesh Pilot and Shri Chavan to the students that the action will be taken against the D.M. and the S.S.P. is not being fulfilled. The purpose of Constituting the enquiry committee will be served only offer taking action against them. If the D.M. and the S.S.P. will continue to function as it is, there can not be a proper enquiry about their misbehaviour with the students. The lathi-charge made on the students yesterday in front of the P.M.'s residence was an unprecedented one.

[English]

SHRI SAIFUDDIN CHOUDHURY (Katwa): Sir, actually today we are concerned about what happened yesterday before the residence of the Prime Minister. The students of the Aligarh University came to Delhi and they gave prior permission to the police. They were supported by many nationally recognised students and youth organisations. They had their demands. They demand a Parliamentary Inquiry into what happened at Aligarh University; suspension of D.M., SSP., etc. These are their demands. Some allegations have been made against the Vice Chancellor also. I do not know whether they are true or not. But students are demanding the resignation of the Vice-Chancellor. So it cannot be said that the students are linked up with the vice-Chancellor.

Now the point is that in Delhi after giving prior intimation to the police, the students who are the future of our country, came here to raise certain

demands before the house of Prime Minister. Why should they be beaten up? Is this a civilised Government? Are we living in a democracy or living in a police raj? Why are the police intolerant? Do they know how to behave with the students who come to make their demands? I want to know, who is the officer responsible for this. Did they come with guns? Did they open fire on the police? I want to know as to why even democrated agitations cannot be conducted in Delhi. This is a vital question and an answer has to be given by the Government in this House.

[Translation]

SHRI MOHAN SINGH (Deoria): Mr. Deputy Speaker, Sir, I would like to strongly condemn the barbarous lathi charge made on the students in front of the Prime Minister's residence yesterday. The Human Resources Development Minister is sitting here. I would like to know from him, as to what action has been taken by his department for easing tension among the students in Aligarh. Will he give an assurance that the action will be taken against the officers responsible for this lathi-charge? (Interruptions)

[English]

MR. DEPUTY SPEAKER: This should not be a debate. After all, it is the duty of the House to bring the matter to the notice of the Government. The hon. Minister is on his legs to answer it. My difficulty is that there are so many names. For example, Shri Narayan wants to say something. Shri Era Anbarasu wants to say something else. For the past three-four days, there are hon. Members who want to raise some problems in their constituencies. It is unfortunate that they are not being given a fair opportunity. It is our duty to respond to the weaker sections in the House, who have got feeble voice. The hon. Minister is on his legs.

THE MINISTER OF HUMAN RESOURCES (SHRI ARJUN SINGH): I have nothing to say on the incident at Aligarh because the judicial enquiry has been ordered and it is not proper for

anyone to make any moments on what happened there. Yesterday, evening, the students from the Aligarh University met me and narrated the events that took place. I requested them that since this is not a matter in which I can directly intervene, they should seek an appointment and meet Shri Rajesh Pilot and have a dialogue with him. I have invited them this evening that after they have talked to Shri Rajesh Pilot, they may come and tell me. Once they come and tell me today, I will definitely take up the matter with Shri Rajesh Pilot myself because whatever may be the case, I do not think, the students should be prevented from saying what they want to say to anybody here.

SHRI ANBARASU ERA (Madras Central): I would like to draw the attention of the hon. Minister of Water Resources regarding the acute shortage of drinking water in Madras City.

In the year 1976, Mrs. Indira Gandhi announced the Telegu Ganga Project in the Manna Beach, Madras. The problem of drinking water scarcity is very acute since 1976. The city's water reservoirs at Poondy, Red Hills and Cholavaram were constructed by the British way back in the beginning of century when the population in the city was hardly less than a lakh. The water availability in Madras City has not increased since then, though the population of Madras had now swell to 75 lakhs.

Even the state Government has not taken serious steps in renovating the existing reservoirs for the storage of water during rainy season, because of the glaring negligence sufficient water could not be stored in these reservoirs. (*Interruptions*)

MR. DEPUTY SPEAKER: It is his opinion. Why are you so much wounded?

SHRI ANBARASU ERA: What is this? This is not the way. I should be allowed to speak. Then you speak. (*Interruptions*)

MR. DEPUTY SPEAKER: Should any matter pertaining to Tamil Nadu be taken up after 6 'O

Clock? (*Interruptions*)

SHRI ANBARASU ERA: The per capita water availability at Madras city is the lowest in the world. Now the situation has become so grave that the people of Madras city cannot have bath even for weeks together. The city will have normal supply of water once in 10 years only if the cyclone hits directly Madras city otherwise the city will have to go without water for more than 8 months in a year. The shortage of drinking water has been a chronic problem of citizens of Madras for the last 25 years. Both the Central and State Governments have not done anything concrete to solve this problem (*Interruptions*)

What do you say now? (*Interruptions*)

MR. DEPUTY SPEAKER: Shri Anbarasu, is it over?

SHRI ANBARASU ERA: Si, cutting across party lines I want to put the facts before the House. This is a public problem.

Both the Central and State Government have not done anything concrete to solve this problem. The Centre has not given clearance for the Telugu-Ganga project on firm grounds. I would urge the Centre to give clearance to the project and ensure World Bank funds flow to the project on priority basis, and to take up with the Andhra Pradesh Government for the supply of 15 TMC of water as agreed upon.

I understand that the World Bank has sought a feasibility report from the Government of Andhra Pradesh for supply 15 TMC water to Madras for providing loan. But I reliably learn that the Government of Andhra Pradesh has not sent the report. Hence, I urge the Government of India to intervene in this matter and to direct the Government of Andhra Pradesh to expedite the submission of the feasibility report and also to release at least about Rs.250 crores immediately pending sanction of the World Bank loan for the implementation of the project.

I also caution the Central Government that any further delay will only complicate the matter. I demand the Central Government to expedite the clearance of the Telugu-Ganga project before the end of the session failing which all Tamil Nadu M.Ps. will be constrained to stage a dhama inside the House. *(Interruptions)*

SHRI P. G. NARAYANAN  
(Gobichettipalayam): Sir, with your permission, first I have to make certain observations by way of reply on the issue raised by Shri Anbarasu. *(Interruptions)* He has made certain charges.

MR. DEPUTY SPEAKER: No, no Shri Narayanan. *(Interruptions)*

SHRI ANBARASU ERA: You can make your point. The reply will be given by the Minister, not by ADMK.

*(Interruptions)*

MR. DEPUTY SPEAKER: Please resume your seat.

*(Interruptions)*

SHRI ANBARASU ERA: In that case I should be give opportunity to speak on the points said by him.

*(Interruptions)*

MR. DEPUTY SPEAKER: Shri Anbarasu told certain difficulties that the people are facing regarding drinking water. Whatever you have done, you can tell it.

*(Interruptions)*

SHRI P. G. NARAYANAN: I have to make clear the real picture.

MR. DEPUTY SPEAKER: No, no. Why?

SHRI M. KRISHNASWAMY (Vandavasi): You are not the Minister. *(Interruptions)*

MR. DEPUTY SPEAKER: Shri

Krishnaswamy, please take your seat. I request Shri Anbarasu also to resume his seat.

*(Interruptions)*

SHRI P. G. NARAYANAN: You have made your point. *(Interruptions)* On this issue... *(Interruptions)*

MR. DEPUTY SPEAKER: You are deliberately violating the principles of the House. It is really very unfortunate. Firstly, there are people who wanted to speak for the past 4-5 days and they have not been given an opportunity. Now, Shri Anbarasu told the difficulties that the people are facing. He has charged the State Government, he has charged the Central Government also. He requested both the Governments to rush to the people's help. That is all. Therefore, you need not say that he has made some allegation against the Government.

SHRI P. G. NARAYANAN: On this issue we want to clarify.

SHRI R. NAIDU RAMASWAMY (Periyakulam): The entire expression is misleading. *(Interruptions)*

MR. DEPUTY SPEAKER: Let us be fair.

SHRI P. G. NARAYANAN: Sir, the drinking water problem. ....

SHRI ANBARASU ERA: Why should you reply?

SHRI R. NAIDU RAMASWAMY: Let him reply. *(Interruptions)*

SHRI ANBARASU ERA: In that case I should be given a chance to reply.

SHRI P. G. NARAYANAN: I have to explain my stand. *(Interruptions)*

MR. DEPUTY SPEAKER: By this process we are definitely denying opportunity to the hon

Members who have given notice under rules.

This is not fair.

*(Interruptions)*

MR. DEPUTY SPEAKER: I request Shri Ramaswamy and Shri Rajendran to take their seats.

SHRI P.G. NARAYANAN: Sir, on this issue I have to say something. *(Interruptions)*

SHRI ANBARASU ERA: You need not reply. Only the Minister can reply. *(Interruptions)* If he replies, I should be given a chance. *(Interruptions)*

MR. DEPUTY SPEAKER: I am very much compelled to go to the next subject.

*(Interruptions)*

SHRI ANBARASU ERA: Sir, this is not parliamentary procedure.

*(Interruptions)*

MR. DEPUTY SPEAKER: I request the hon. Members to resume their seats.

SHRI A. ASOKARAJ (Perambalur): Sir, I have got a point of order. *(Interruptions)*

MR. DEPUTY SPEAKER: Mr. Asokaraj, in the zero Hour there is no point of order, you are aware of it. Secondly, he has not made any allegation against the Tamil Nadu Government. Why do you feel he has wounded you?

*(Interruptions)*

SHRI P.G. NARAYANAN (Gobichettipalayam): Sir, on this issue of scarcity, am I not entitled to speak. *(Interruptions)*

MR. DEPUTY SPEAKER: You kindly have your seats. My request is, kindly hear what he says.

SHRI ANBARASU ERA: Then I am also entitled to speak after him.

MR. DEPUTY SPEAKER: It is not a question of question and reply. No, no.

*(Interruptions)*

MR. DEPUTY SPEAKER: Mr. Anbarasu, even before you, Mr. Narayanan has raised his hand, he also wanted to say something.

*(Interruptions)*

MR. DEPUTY SPEAKER: Now, Mr. Era Anbarasu has made an allegation regarding the problem facing under the Tamil Nadu Government and he has also said that the Central Government also should rush to the help of the people. Therefore, no allegations are made. Therefore, whatever you want to say, you say it, but don't make any allegations. Don't put it in the way of reply.

SHRI P.G. NARAYANAN: No reply. *(Interruptions)*. On this issue I have to say *(Interruptions)*.

MR. DEPUTY SPEAKER: Why do you presume it is reply? It is not a reply. No, no. You are also violating the rules, I am sorry. He is not giving any reply.

*(Interruptions)*

MR. DEPUTY SPEAKER: Unnecessarily you are mistaking him. Please don't mistake him unnecessarily. Has he no chance to speak on the floor of the House if it is within the rules?

*(Interruptions)*

MR. DEPUTY SPEAKER: It is not a reply

SHRI P.G. NARAYANAN: Sir, the drinking water problem in Madras City is a longstanding problem. During the DMK rule, they proposed



Veeranam project which has miserably failed During the Emergency Madam Indira Gandhi announced the Telugu Ganga Project but it was not implemented by the Congress Government of Andhra Pradesh and Maharashtra During the MGR's regime we have advanced sufficient amount to Andhra Pradesh Government The present Tamil Nadu Government is taking all necessary and effective steps to combat this water problem (*Interruptions*) Sir there had been failure of monsoon in the catchment area adjoining the Madras City Hence there had not been enough storage I admit in the tanks New our Government made elaborate arrangement to get water from Neyveli through rail transport We are doing our best in the area of distribution Sir rain and water is not in the province of State Government or Central Government So I request the Congress Members to pray for enough rain in Tamil Nadu especially in Madras City In this connection I would request Shri Narasimha Rao Government to implement the Cauvery Tribunal award immediately which will help to solve the drinking water problem and help irrigation throughout Tamil Nadu

Sir I want to raise another important matter Regarding the postponement of Ranipet Assembly election (*Interruptions*)\*

MR DEPUTY SPEAKER It does not go on record Now papers Laid on the Table Shri Arvind Netamji

*\*(Interruptions)*

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) Sir kindly see that it does not go on record It cannot go on record

MR DEPUTY SPEAKER It does not go on record I have already told

*(Interruptions)*

\*Not recorded

13 06 hrs

PAPERS LAID ON THE TABLE

**Review on the working of and Annual report of the Madhya Pradesh State Dairy Development Corporation Ltd Bhopal for 1991-92 and statements for delay in laying these Reports**

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) I beg to lay on the Table

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act 1956
  - (a) (i) Statement regarding Review by the Government on the Working of the Madhya Pradesh State Dairy Development Corporation Limited Bhopal for the year 1990 91
  - (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited Bhopal for the year 1990 91 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon
- (I Placed in the library See No LT 3912/93)
- (b) (i) Statement regarding Review by the Government on the working of the Madhya Pradesh State Dairy Development Corporation Limited Bhopal for the year 1991 92
- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited Bhopal for the year 1991 92